

<PART-HEARD
ITEM NO.1

COURT NO.1

SECTIONS IX, XI, XII & XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2240/2009
(From the judgement and order dated 12/01/2009 in OJA No.158/2007
in CA No.489/2006 of The HIGH COURT OF GUJARAT AT AHMEDABAD)

ICICI BANK LIMITED Petitioner(s)

VERSUS

OFFICL.LIQUIR.OF APS STAR INDUS. LTD.& ORS. Respondent(s)

(With appln(s) for permission to file additional documents,
exemption from filing O.T., intervention, impleadment, bringing
on record additional documents and prayer for interim relief)
[For Final Disposal]

With S.L.P (C) Nos.2241-2253 of 2009
(With appln.(s) for permission to file additional documents,
exemption from filing O.T., impleadment/intervention, prayer
for interim relief and office report)
[For Final Disposal]

S.L.P. (C) Nos.2254-2272 of 2009
(With appln.(s) for permission to file Volume-II, exemption
from filing O.T., prayer for interim relief and office report)
[For Final Disposal]

S.L.P. (C) No.29880 of 2009
(With office report)

S.L.P. (C) No.25151 of 2009
(With prayer for interim relief and office report)

S.L.P. (C) No...../2010 (CC 6913/2010)
(With appln.(s) for c/delay in filing SLP, c/delay in re-filing
SLP and office report)

S.L.P. (C) No.20617 of 2009
(With appln(s) for deletion of the name of respondents and
office report)
[For Final Disposal]
[For Directions]

Date: 31/08/2010 These Matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SWATANTER KUMAR

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For Petitioner(s) Mr. H.N. Salve, Sr. Adv.
In SLP 2240/2009 and Mr. E.C. Agrawala, Adv.
2241-53/2009: Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Mr. Sandeep Singhi, Adv.
Mr. Nakul Mohta, Adv.

In 2254-72/2009: Mr. Mukul Rohtagi, Sr. Adv.
Mr. E.C. Agrawala, Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Mr. Sandeep Singhi, Adv.
Mr. Nakul Mohta, Adv.

In SLP....CC 6913/10: Mr. E.C. Agrawala,Adv.

In SLP 29880/2009: Mr. Alok Kumar Agarwal,Adv.
Mr. Dharmendra Kumar Sinha,Adv.

In SLP 25151/2009: Mr. Subramonium Prasad,Adv.
Ms. Ruchi Kohli,Adv.
Mr. Suresh Dobhal,Adv.

In SLP 20617/2009: Mr. Shiv Sagar Tiwari,Adv.

For Respondent(s)
In SLP 2240/2009: Mr. T.R. Andhyarujina,Sr.Adv.
Mr. Ashok L. Shah,Adv.
Mr. Pavan S. Godiawala,Adv.
Mr. Soumik Ghosal,Adv.
Mr. David Rao,Adv.
Mr. Vijay Prakash,Adv.
Mr. Khwairakpam Nobin Singh,Adv.

In SLP 2241-53/2009
& SLP 2254-72/2009: Mr. David Rao,Adv.
Mr. Vijay Prakash,Adv.
Mr. Sanjay H.,Adv.
Mr. Khwairakpam Nobin Singh,Adv.

Mr. Amar Dave,Adv.
Mr. P.S. Sudheer,Adv.
Mr. Rishi Maheshwari,Adv.

SLP 20617/2009: Mr. Ashok L. Shah,Adv.
Mr. Davind Rao,Adv.
Mr. Vijay Prakash,Adv.
Mr. Sanjay H.,Adv.
Mr. Khwairakpam Nobin Singh,Adv.

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For I.B.A.: Mr. P.S. Narasimha,Sr.Adv.
Mr. Lalit Bhasin,Adv.
Ms. Nina Gupta,Adv.
Mr. Mudit Sharma,Adv.
Mr. Sanjay Gupta,Adv.
Ms. Priyanka Dayal,Adv.
Ms. Priyanka Gupta,Adv.
Ms. Bina Gupta,Adv.

For R.B.I.: Mr. Jaideep Gupta,Sr.Adv.
Mr. Kuldeep S. Parihar,Adv.
Mr. H.S. Parihar,Adv.

For Bank of India: Mr. Pranab Kumar Mullick,Adv.
Ms. Soma Mullick,Adv.

For S.B.I.: Mr. Rakesh Dwivedi,Sr.Adv.
Mr. Sanjay Kapur,Adv.
Mr. Rajiv Kapur,Adv.
Mr. Abhishek Kumar,Adv.
Mr. Ashmi Mohan,Adv.
Mr. Suhaas R. Joshi,Adv.

For Bank of Baroda: Mr. Arun Aggarwal,Adv.
Mr. Pallav Saxena,Adv.

Mr. Rajesh Kumar,Adv.

Mr. E.R. Kumar,Adv.
Ms. Shakun Sharma,Adv.
Mr. Kumar Shashank,Adv.
for M/s. Parekh & Co.,Advs.

For Intervenor(s) Mr. Kavin Gulati,Adv.
 Mr. R.N. Karanjawala,Adv.
 Ms. Manik Karanjawala,Adv.
 Ms. Nandini Gore,Adv.
 Mr. Murli Kaushik,Adv.
 for M/s. Karanjawala & Co.,Advs.

 Mr. Shekhar Naphade,Sr.Adv.
 Mr. Kamal Nijhawan,Adv.
 Mr. Jitender Kumar,Adv.
 Mr. Sumit Gaur,Adv.
 Mr. Mohinder Jit Singh Rupal,Adv.

 Mr. Yash Anand,Adv.
 Mr. Shree Pal Singh,Adv.

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Mr. Senthil Jagadeesan,Adv.

Mr. Shekhar Naphade,Sr.Adv.
Ms. Maneesha Dhir,Adv.
Ms. Purti Marwaha,Adv.
Mr. R.S. Paliwal,Adv.
Ms. Jayashree Shukla,Adv.
Ms. Tripti Gupta,Adv.
Mr. Gagan Gupta,Adv.
Mr. Apoorve Karol,Adv.
Mr. Mayank Grover,Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. T.R. Andhyarujina, learned senior counsel appearing for Respondent No.1 in S.L.P. (C) No.2240 of 2009, resumed his arguments at 10.30 a.m. and concluded at 1.00 p.m. Thereafter Mr. Ashok L. Shah, learned counsel for the respondent in S.L.P. (C) No.20617 of 2009 started his arguments at 2.00 p.m. and concluded at 3.00 p.m. Thereafter, Mr. Harish N. Salve, learned senior counsel, rejoined and concluded his submissions at 4.00 p.m. Thereafter, Mr. T.R. Andhyarujina and Mr. Rakesh Dwivedi, learned senior counsel, made their submissions for a while.

Hearing concluded. Judgement reserved.

Liberty is granted to the parties to file written submissions/supplementary affidavit within one week.

The advocate on-record for ICICI Bank Limited, Kotak Mahindra Bank Limited and Standard Chartered Bank Limited is directed to make an application to the Registry for deletion of the names of the respondents, who, according to the petitioners, are formal parties. On such application being received, the Registry will delete the names of the formal parties from the array of parties.

Application for deletion of proforma
respondents in S.L.P. (C) No.20617 of 2009 is
allowed.

[T.I. Rajput] [Alka Dudeja] [Madhu Saxena]

A.R.-cum-P.S.

A.R.-cum-P.S. Assistant Registrar